

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9097/2023

(Arising out of impugned final judgment and order dated 12-06-2023 in WA No. 646/2023 passed by the High Court of Karnataka at Bengaluru)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

D K SHIVAKUMAR &amp; ORS.

Respondent(s)

Date : 07-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General (N/P)  
Mr. Suryaprakash V Raju, A.S.G.  
Mr. M.k. Maroria, Sr. Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Digvijay Dam, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Vipin Sanghi, Sr. Adv.  
Mr. Mayank Jain, Adv.  
Mr. Parmatma Singh, AOR  
Mr. Madhur Jain, Adv.  
  
Mr. K. Shashi Kiran Shetty, Adv.  
Mr. D. L. Chidananda, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel appearing on behalf of respondent no. 2 seeking adjournment, re-list on 10.11.2023.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR